

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

ORIGINAL APPLICATION NO.142 OF 2003

Jabalpur, this the 10th day of April, 2003.

Hon'ble Mr. R.K. Upadhyaya, Member (Admnv.)  
Hon'ble Mr. A.K. Bhatnagar, Member (Judicial)

Balwant Rai S/o late Shri Atma Ram  
date of birth-5.6.1949, Asstt.  
Administrative Officer, National Research  
Centre for Weed Science, Jabalpur  
R/o A-21, Professors Colony, Jabalpur. -APPLICANT

(By Advocate- Mr. Vijay Tripathi)

versus

1. Union of India through  
its Secretary, Ministry of  
Agriculture, Krishi Bhawan,  
New Delhi.
2. The Indian Council of Agricultural  
RESEARCH (ICAR),  
through its Secretary, Ministry  
of Agriculture, Krishi Bhawan,  
New Delhi.
3. The Director,  
National Research Centre for  
Weed Science, Maharajpur, Jabalpur. -RESPONDENTS

O R D E R (ORAL)

By R.K. Upadhyaya, Member (Admnv.):

Though he has moved MA No. 420/2003 for seeking amendment, but learned counsel for the applicant stated that the representation filed by the applicant on 3.4.2003 (Annexure A-8) consequent to the order of this Tribunal in OA No. 449/1996 read with RA No. 2/2003 passed on 28.03.2003 may be directed to <sup>be</sup> disposed of by the respondents.

2. We have considered the prayer of the learned counsel for the applicant. In our opinion, ends of justice would be met, if the representation filed by the applicant is disposed of first by the respondents. The applicant

Contd... P/2.

*Concurred*

may be at liberty to approach this Tribunal again to raise his grievance, if he is aggrieved by the orders of the respondents. In this view of the matter, the applicant is directed to send a copy of this order alongwith a copy of the representation to the respondent No.2 within a period of two weeks from today. In case, the applicant wants, he may file a fresh representation to respondent No.2 also. In case, the applicant complies with our directions, the respondent No.2 is directed to decide the representation of the applicant by reasoned and speaking order within a period of four weeks from the date of receipt of copy of this order, under intimation to the applicant.

3. In view of our directions in the preceding paragraph, this Original Application is disposed of at the admission stage itself.

(A.K.Bhatnagar)  
Member (Judicial)

କବିତା

(R.K.Upadhyaya)  
Member (Admn v.)

'MA'

पृष्ठांकन सं ओ/न्या.....जललालपुर, दि.....  
पत्रिलिपि अन्योगिता:-

पातालाप अश्वालितः—

(2) आवेदक श्री/ देवा. प. यादु.....

(3) प्रत्यक्षी शी/कीमातः ..... रुपयां

(4) अंगुष्ठा, गोदा तथा अन्यांशी

१७) अवलोकन, कार्यालय, विभिन्न विधायकोंस्ट्रुक्चर सम्बन्धी आवायक कार्यालयी तथा

सूचना एव आवश्यक कायबाही हेतु

अप्रैल १९८०  
अप्रैल १९८०

I sowed  
on 21<sup>st</sup> 4-03